

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:589
ANSWERED ON:24.02.2011
AFFORDABLE JUSTICE
Patel Shri Devji;Patel Shri R.K. Singh

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government proposes to take result-oriented expeditious and affordable legal action for the welfare of the weaker sections; and

(b) if so, the steps taken in this regard?

Answer

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) to (b): Yes Madam. The National Legal Services Authority (Free and Competent Legal Services) Regulations, 2010 have been framed and notified in the Gazette of India for providing free and competent legal services to the eligible persons in the weaker sections of the society which envisages empanelment of retainer lawyers at Taluk, District, High Court levels and a monitoring system right from the time of receiving applications for legal aid, financial assistance in legal aid cases for payment of court fees & other court related expenses, and engagement of Senior Advocates in appropriate cases.

National Legal Services Authority (Legal Services to the Workers in Unorganized Sector) Scheme 2010 makes it obligatory on the part of State Legal Services Authorities, District Legal Services Authorities and Taluk Legal Services Committees to create awareness amongst the workers in unorganized sector about the rights under the new law and to give assistance to them for securing the benefits under the various Schemes.

National Legal Services Authority (Legal Services to the Mentally ill Persons and Persons with Mental Disabilities) Scheme, 2010 aims at providing legal services to the neglected group of citizens, namely, mentally ill persons and mentally retarded people including those who are suffering from autism and cerebral palsy which includes awareness classes on the rights of these persons as well as protecting their property, health & safety rights.